

(2)

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH,
ALLAHABAD**

ORIGINAL APPLICATION NO.1442 OF 2006

ALLAHABAD THIS THE 22nd DAY OF DECEMBER 2006

**HON'BLE MR. JUSTICE KHEM KARAN, V.C.
HON'BLE MR. P.K. CHATTERJI, MEMBER-A**

Smt. Phool Kumari, Wife of Late Guru Prasad,
HPO, R/o Vill. Nevadakala, Post- Amilori,
Distt. Sant Revidas Nagar, Bhadohi- 221406 (U.P).
.....Applicant

(By Advocate Shri S.K. Pandey)

VERSUS

1. Union of India, through its Secretary,
M/o Textiles, Govt. of India, New Delhi.
2. The Development Commissioner (Handicrafts),
Office of the Development Commissioner
(Handicrafts), West Block No. 7, R.K. Puram,
New Delhi- 110066.
3. Regional Directorate (S.R), Office of the
Development Commissioner (Handicrafts),
Shastri Bhawan, 3rd Floor, 26, Haddows Road,
Chennai- 600006.
4. Assistant Director (Handicrafts), O/o the
Development Commissioner (Handicrafts),
Marketing and Service Extension Centre, 9,
Perumal Kail Street, Pondecherry- 605001.
5. The Senior Accounts Officer, Regional Pay &
Accounts Office, M/o Commerce/Textiles,
9/10, Usman Road, Chennai- 600017.

.....Respondents

(By Advocate: Sri _____)



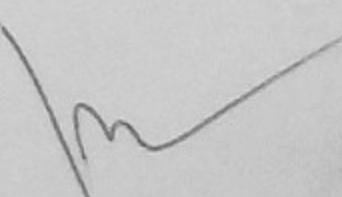
(3)

O R D E RBY JUSTICE KHEM KARAN, V.C.

The applicant is the widow of Late Guru Prasad, who took voluntary retirement from the post of Handicrafts Promotion Officer (in short HPO) in August 2005. It is stated that by the applicant that her husband was entitled to get the benefit of first ACP w.e.f. 09.08.1999 in the pay scale of Rs. 6500-10,500/- and Second ACP w.e.f. 26.07.2000 in the pay scale Rs. 10,000-15,200/-, but the same were not granted to him. It is also stated that terminal benefits such as arrear of pension, Leave Encashment etc. have also not been released to her as per revised pay scale inspite of the detail representation dated 07.04.2006, copy of which is annexure A- 12 to the O.A. It is further stated that earlier her husband was reduced in pay scale from 550-900 to 550-800 but later on the same was restored but the difference of pay was not given to him or after his death to her.

2. Learned counsel for the applicant stated that purpose would be served, if ⁴ the respondent No. 2 is directed to consider and take appropriate decision on the representation dated 07.04.2006 (Annexure- 12 to the O.A) within a time to be fixed by this Tribunal.

3. Accordingly, the O.A is finally disposed of at the initial stage with direction that in case, the



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applicant gives a detailed representation to the respondents No. 2 within a period of 15 days from the date of receipt of a copy of this order, he shall pass appropriate orders thereon in accordance with rules under intimation to the applicant, within a period of three months from the date of filing of representation together with copy of this order. No costs.

Anand -

VICE-CHAIRMAN.

✓ Anand
22.12.56

MEMBER (A).

/Anand/